

डा० लक्ष्मीनारायण पांडेय : मैंने स्पेसिफिक चार्ज लगाया था। उसको उन्होंने डिनाई नहीं किया है।

MR. SPEAKER : Unless I am satisfied I cannot also allow it.

डा० लक्ष्मीनारायण पांडेय : आप अनुमति कब दोगे यह तो मालूम हो जाये।

MR. SPEAKER : No, please.

डा० लक्ष्मीनारायण पांडेय : आज तो सदन का आखिरी दिन है। क्या अगले सत्र में दोगे ?

MR. SPEAKER : Let me first satisfy myself.

PROF. MADHU DANDAVATE (Rajapur) : Sir, I had written to you this morning drawing your attention to a very serious matter.

MR. SPEAKER : The question is for the Press to decide what to give and what not to give.

PROF. MADHU DANDAVATE : I am not referring to that issue. I think you are referring to some other thing. I stated that some efforts are being made by the officials to pressurise the press. Certain aspects of the discussion in this House are likely to damage their reputation and, therefore, they do not want the Press to publish them. I will put the evidence before you. I will put that before you to decide how far we are a free society...

SHRI JAGANNATHRAO JOSHI : We are an open society only.

MR. SPEAKER : Now Papers to be laid.

11.08 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (REMOVAL OF DIFFICULTIES) ORDER

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KEDAR NATH SINGH) : On behalf of Shri Raj Bahadur, I beg to lay on the Table a copy of the Merchant Shipping (Removal of Difficulties) Order, 1971. (Hindi and English

versions) published in Notification No. G. S. R. 92 in Gazette of India dated the 8th January, 1972, under sub-section (2) of section 460A of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-3147/72]

STATEMENT CORRECTING REPLY TO USQ No. 481 RE M. P.S UNCOLLECTED TELEPHONE BILLS

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a statement correcting the reply given on the 3rd May, 1972 to Unstarred Question No. 4818 by Shri B. K. Das Chowdhury, regarding telephone bills laying uncollected from Members of Parliament of the last Parliament and giving reasons for delay in correcting the reply.

Statement re uncollected telephone bills against M. P.s

To the reply to the Unstarred Question No. 4818 asked by Shri B. K. Das Chowdhury in the Lok Sabha regarding uncollected telephone bills against Members of the last Parliament, a list at Annexure 'B' showing the outstanding relating to the period of last Parliament in respect of telephones provided at Delhi [under Housing & Telephone Facilities (M.Ps) Rules] to M.Ps. of 4th Lok Sabha, who were re-elected to 5th Lok Sabha, was attached with reference to Part (b) of the Question. In that list against the name of Shri C. C. Desai Rs. 344-28 have been shown as outstanding. The name of Shri C. C. Desai was inadvertently shown in the list of outstanding telephone dues, and it should be deleted as the Hon'ble Member had already settled on 12-4-72 the outstanding amounting to Rs. 344/28 aforesaid. It is regretted the mistake could not be detected earlier.

REPORT OF COMPTROLLER AND AUDITOR GENERAL FOR 1970-71 RE UNION GOVT. (RAILWAYS), APPROPRIATION ACCOUNTS RAILWAYS, 1970-71, PART I-REVIEW ETC.

THE MINISTER OF STATE, IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table :

- (1) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71 Union Government (Railways), under article 151. (1) of the Constitution.